

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 27/RP/2022 in Petition No. 145/TT/2018
along with I.A. No. 51/IA/2022**

Subject : Review Petition No. 27/RP/2020 seeking review of order dated 14.3.2022 in Petition No. 145/TT/2018

Petitioner : Mahan Energen Limited (MEL)

Respondents : Essar Power Transmission Company Limited (EPTCL) & 5 others

Date of Hearing : 29.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties present : Shri Sanjay Sen, Senior Advocate, MEL
Shri Hemant Singh, Advocate, MEL
Shri Robin Kumar, Advocate, MEL
Shri Anand K. Ganesan Advocate, EPTCL
Ms. Swapna Sheshadari, Advocate, EPTCL
Shri Amal Nair, Advocate, EPTCL
Ms. Sugandh Khanna, Advocate, EPTCL
Shri M.R. Krishna Rao, MEL
Shri Chintan Mankad, MEL
Shri Vyom Shah, MEL
Shri Tanmay Vyas, MEL
Shri P. S. Das, CTU
Shri Ajay Upadhyay, CTU
Shri Bhaskar Wagh, CTU
Shri Pratyush Singh, CTU
Shri Swapnil Verma, CTU
Shri Siddharth Sharma, CTU
Shri Ranjeet Singh Rajput, CTU

Record of Proceedings

The matter was called out for virtual hearing.

2. Learned senior advocate for the Review Petitioner made detailed submissions on admissibility of the review petition.

3. The Review Petitioner has also filed Interlocutory Application No. 51/IA/2022 for condonation of delay of 65 days in filing the instant review petition. The Review



Petitioner submitted that Essar Power MP Limited (EPMPL) was taken over by Mahan Energen Limited and it took time for it to scrutinise the 14 years record of EPMPL and some time was taken by MEL in analysing the order. Hence, there was delay of 65 days in filing the instant review petition and the same may be condoned.

4. After hearing the Review Petitioner, the Commission reserved the order on admissibility of the review petition.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

